

March, 1980 under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Tamil Nadu.

[Placed in Library. See No. LT-777/80].

**BORDER SECURITY FORCE LEAVE (AMENDMENT) RULES, AND UNION PUBLIC SERVICE COMMISSION (MEMBERS) AMENDMENT REGULATIONS, 1980**

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI P. VEN-KATASUBBAIAH):** I beg to lay on the Table:—

(1) A copy of the Border-Security Force Leave (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. GSR 236 in Gazette of India dated the 1st March, 1980. [Placed in Library. See No. LT-778/80].

(2) A copy each of the following Notifications (Hindi and English versions) issued under article 318 of the Constitution:—

(i) The Union Public Service Commission (Members) Third Amendment Regulations, 1979, published in Notification No. GSR 1230 in Gazette of India dated the 6th October, 1979 together with an explanatory memorandum.

(ii) The Union Public Service Commission (Members) Fourth Amendment Regulations, 1979, published in Notification No. GSR 1418 in Gazette of India dated the 1st December, 1979, together with an explanatory memorandum.

(iii) The Union Public Service Commission (Members) Amendment Regulations, 1980, published in Notification No. GSR 257 in Gazette of India dated the 8th March, 1980.

[ Placed in Library. See No. LT-779/80].

12.17 hrs.

**MESSAGE FROM RAJYA SABHA**

**SECRETARY:** Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th March, 1980, agreed without any amendment to the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 19th March, 1980.”

**अध्यक्ष महोदय :** सुन लिया, आपने अपनी बात कह ली है, आगे के कंडर ने कह ली है। It is under my consideration. (*Interruptions*). Now calling attention.

**SHRI EDUARDO FALEIRO (Mormugao):** Sir, I am raising a point of order under Direction 2 read with rule 224. Yesterday, I gave notice of breach of privilege against Shri Jyotirmoy Bosu, Shri George Fernandes, Shri Ram Vilas Paswan, Prof. Madhu Dandavate, Shri Indrajit Gupta...

**MR. SPEAKER:** You gave a notice of privilege yesterday regarding alleged aspersions on the Speaker, as reported in the Press, by certain members. As per established practice, the members concerned have been requested in the first instance, to state what they have to say on the matter, for my consideration. On receipt of their replies I will go into the matter and then decide the admissibility of the notice of privilege. (*Interruptions*) As a matter of fact, the dignity of the whole House is at stake. It is not myself who is concerned; it is your dignity and the dignity of the House. So, I will give full consideration and then give my decision. First, let me hear from the hon. Members what they have to say and then I will decide.

(*Interruptions*)